

1	2	3	
		Revenue Rs.	
		Capital Rs.	
15	Overseas Communications Service	1,000	..
16	Posts and Telegraphs Working Expenses	13,53,75,000	..
18	Capital Outlay on Posts and Telegraphs	1,000
19	Ministry of Defence	7,31,25,000	..
20	Defence Services—Army	13,00,00,000	..
22	Defence Services—Air Force	10,00,00,000	..
42	Other Expenditure of the Ministry of Finance	35,00,00,000	..
53	Delhi	8,34,31,000	..
56	Dadra and Nagar Haveli	32,00,000
59	Industries	1,000
67	Ministry of Law, Justice and Company Affairs	11,53,00,000	..

13.01 hrs.

APPROPRIATION (VOTE ON ACCOUNT) BILL, * 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1980-81.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1980-81".

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce the Bill.

I move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1980-81, be taken into consideration".

MR. SPEAKER: Motion moved:

"That the Bill to provide for withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1980-81, be taken into consideration."

SHRI NIREN GHOSH (Dum Dum):
Just now the Hon. Finance Minister

*Published in Gazette of India Extra ordinary, Part II, section 2, dated 14-3-1980.

†Introduced and moved with the recommendation of the President.

[Shri Niren Ghosh]

has said that they are for the eradication of poverty, both urban and rural. As far as we are aware, they have been saying this for the last 30 years but succeeded only in increasing the poverty of the poorer sections of the people—about 70 per cent are now below poverty line—and increasing the wealth of the big business. Therefore, the question arises as to whom you serve. My contention is that you are not the servants of the poor people; you are the servants of big business and, in that sense you are anti-people, anti-India. This is my first point.

The second point I would like to make is that in the Budget the financial powers between the Centre and the States have been delineated in such a way that all the powers are in the hands of the Centre. The State has the responsibility to see to the welfare of the people but the entire power is centralised in the hands of the Central Government. This, I say, strikes at the social fabric of the unity of India and breeds discontent and at times of distress, upheavals in the various States. For the sake of the unity of India and for the development of the States of India there should be a just and equitable distribution of financial powers in favour of the States. Somebody may object, saying, 'Unless powers are in the hands of the Centre, how can the poorer States be developed?'

While making my point on this, Sir, even 30 years after Independence, you see Bihar is the poorest. Orissa is the poorest and same is the case with regard to Assam. Why? 90 per cent of the backward States are there. Only certain States are industrially developed to some extent on the West Coast. So I plead for them.

I again take up another issue—that is the issue of licences. Licences are granted in a whimsical manner. I have heard that if some industrialists want to set up industrial units, the Centre and the bureaucracy tell them, 'If you go to Pune or if you go to Madras or

Ahmedabad or Bombay, your licence will be granted. Otherwise, the licence will not be granted.' This is the policy that is being pursued. That is another thing I want to point out. It is high time that it is changed.

Then take the question of taxation. If you see the entire gamut throughout this period, you will see that indirect taxation has gone up and direct taxation is nowhere nearing the end and tax-dodging is now to the tune of Rs. 4000 crores each year. You have passed the law for detention. I want to know how many of the big guys, the big industrialists have been detained under the preventive detention law now that nine States are under your direct control and two States you are already running?

Another point I would like to make is that nowhere in the world there is equalisation of prices of steel. And pressures on coal have been manipulated in such a way that the price of coal has more or less been equalised. In any country in the world is it there? Why have you done this? Either it should be withdrawn or there should be supply of basic industrial raw materials including cotton, oil products, etc. at equal prices throughout the country. It is a discriminatory policy you are pursuing and evoking much discontent in the majority of the States.

Lastly I come to your policy in regard to the multi-nationals. This government is openly inviting the multi-nationals. So long we have been told that attempts are being made to see that the loot is limited. Year by year huge profits are expatriated abroad by the multi-nationals without any investment of capital. Rs. 200—300 crores are being expatriated annually. This has become a scandal. Not only that, you are increasing it and are inviting them thereby stifling the indigenous technical know-how. Of course, sometimes one has to go, for new technologies but you are mortgaging all the sophisticated and strategic heights of industry to the foreign nationals.

As regards the price of drugs, the Hathi Committee has said that the foreign multi-nationals are ruling the roost and that report has been put into the cold storage. The prices of poor man's drugs have gone up and there are reports in the Press that it will be further increased in view of the escalation of the prices of inputs. It is they who supply the inputs and also it is they who manufacture the drugs. This is another danger.

These are some of the points I have to say. It is better that you drastically reshape the Budget proposals for the coming year. Otherwise, sooner or later there will be upheavals throughout the country like that of 1974.

श्री रामावतार शास्त्री (पटना) : अध्यक्ष जी मैं तीन सवाल उठाने की इजाजत चाहता हूँ और इन सवालों को उठाने की मेने प्रप से इजाजत ली भी है। पहली बात तो यह है कि बिहार में भ्रमन और कानून की व्यवस्था बिल्कुल ही गतिरेबूत स्थिति में है। उनमें से एक की चर्चा कल पिपरा कांड के रूप में हम ने की।

अध्यक्ष महोदय : वह नारा कुछ कल आ गया।

श्री रामावतार शास्त्री : बिहार के मुंगेर, बेगूसराय, धनबाद, पटना, गया और औरंगाबाद जिलों की स्थिति सब से दयनीय है। बेगूसराय में कामदेव सिंह का एक बड़ा गिराह है जो तस्करी भी करता है और लोगों की हत्याय भी करता है और 15 सालों से बिहार में यह गिराह सक्रिय है। इस के बारे में 1973 में राज्य सभा के माननीय सदस्य, श्री योगेन्द्र शर्मा ने श्रीमती इन्दिरा गांधी को लिखा था कि उन के खिलाफ कार्यवाही की जानी चाहिये। लेकिन आज तक वह गिराह घूम रहा है, आधुनिक अस्त्र शस्त्रों से लैस है, और अग्रर उन के खिलाफ कोई आवाज उठाना है तो उस की जान खतरे में खली जाती है। इसलिये अग्रर आप बिहार में भ्रमन बैन बनाये रखना चाहते हैं, तो इस तस्कर गिराह का, सुटेरे और हत्यारे गिराह का सफाया, कीजिये वरना बहुतेरों की जान खतरे में है। और जो भी सरकार आती है वह सरकार उस तस्कर गिराह को अपने साथ ले लेती है, उन्हें राजनीतिक संरक्षण देती है। अग्रर यहाँ मिलमिला रहा।

अध्यक्ष महोदय : यह इरैलीवेंट है।

श्री रामावतार शास्त्री : इस का सम्बन्ध गृह मंत्रालय की डिमांड से है। मेरी मांग है कि इस महत्वपूर्ण और सनसनीखेज मामले की जांच सी० बी० आई० से कराई जाये क्योंकि बिहार सरकार की पुलिस उन के खिलाफ कुछ नहीं कर सकती है। इस सवाल पर विधान सभा में बहस हुई। अभी आप का वहाँ हासन

है। वहाँ की प्रसेम्बली आई० जी० और मंत्री कुछ नहीं कर सके इसलिये कि कुछ न कुछ लोग उन के पीछे हैं। तो सी० बी० आई० से इस को जांच कराये और उन के खिलाफ कार्यवाही करे तथा उन को फौरन गिरफ्तार कर के जेल में डाला जाय। एक बार वह गिरफ्तार हो गये थे नैपाल में, लेकिन अपने बदले दूसरे को जेल में रखवा दिया और लाखों रुपया खर्च कर के बाहर चले गये। वह भी तस्करी का गिराह है। इसलिये अग्रर आप ल। एंड प्र.डर को ठीक करन। चाहते हैं तो इस गिराह का सफाया करन। होगा।

अभी लेटेस्ट बात है, आज के अखबार पट्टयट में पटना की 13 मार्च की खबर निकली है :

'Ram Dular Rai, a nineteen year old student of Bali Ram Bhagat College (former Speaker's name), Samastipur was brutally murdered by some unknown persons on 10th March. Some persons have taken the victom for a film show. At the end of the show, he was compelled to go to his in-law's house. While he was on his way to his father-in-laws house the criminal cut his throat with some sharp weapon.'

MR. SPEAKER: This has nothing to do with the budget. You are elaborating unnecessarily.

SHRI RAMAVATAR SHASTRI: Why not? This is a law and order problem.

MR. SPEAKER: You wind up. You have made the point.

श्री रामावतार शास्त्री : इसी तरह से गया जिले के जहानाबाद सब-डिवीजन के पारसबीघा में जमींदारों ने 12 हरिजनों और पिछड़ी जाति के लोगों का जला दिया। यह पिपरा कांड से पहले की बात है। उग में जमीन की समस्या है। 42 एकड़ जमीन पर जमींदारों ने कच्चा कर रखा है। उम में से बहुत ही जमीन बटाईदारों के नाम में लिखी गयी है, फिर भी ऐसी घटना घटी। यह दो-तीन बरों में ने आप को बतई, इस से आप को वहाँ की गंभीरता का पता लगन। चाहिये।

गृहकेशन के क्षेत्र में अनाकी है। हाल में ही वहाँ के माध्यमिक स्कूलों के अध्यापक हड़ताल पर चले गये। नान-गवर्नमेंट स्कूलों को वहाँ सरकार ने अपने हाथ में लेने का फैसला कर लिया है, लेकिन लिया नहीं है, वह इस को भ्रमन में नहीं ल, रही है। सब की तनख्वाहें बिहार सरकार देती है पर अभी भी प्राइवेट प्रबंध समितियाँ फंक्शन कर रही हैं, क्योंकि उन का बस्टेड इस्टेट है। उसी के विरोध में ये लाग हड़ताल पर गये हैं। उस प्रकार कालेज के लैक्चरर्स भी हड़ताल पर गये हैं। उन की मांग है कि दान-कास्टीटुएण्ट कालेजों

[श्री रामावतार शास्त्री]

को कान्स्टीट्यूट कालेज बनाया जाये। उन्होंने यह भी मांग की है कि

Payment of arrears of the Fifth Plan; UGC Pay Scales; implementation of Pension cum Gratuity Scheme; Payment of DA at Central Government Rates and certain other matters.

यह सब मान लिया सरकार ने, पर इम्प्लीमेंट नहीं हो रहा है। हम चाहते हैं कि इस का इम्प्लीमेंट कराया जाये।

पटना यूनिवर्सिटी की हालत बहुत खराब है। यह सब से पुरानी यूनिवर्सिटी है। हिन्दुस्तान में, पर उस की प्राथिक हालत बहुत खराब है। 20 करोड़ का ब्रोड-ड्राफ्ट हो चुका है, काफी मकान नहीं हैं, एक्सपैरिमेंट करने के लिए एपरेटस नहीं है। सैलरीज वहां के टीचर्स को नहीं मिल रही है उस के लिये भी उन को आन्दोलन करना पड़ रहा है। माच की सैलरी भी उन को मिलेगी या नहीं इस की कोई गारन्टी नहीं है। बेरा सुझाव है कि पटना यूनिवर्सिटी को टेकओवर कर लीजिये और उसे सेंट्रल यूनिवर्सिटी बनाइये। हर स्टेट में कम-से-कम एक सेंट्रल यूनिवर्सिटी बने ताकि एक भादश शिक्षण संस्था स्थापित हो सके। मैं चाहूंगा कि इन बातों की तरफ आप का ध्यान जाये।

स्लम क्लीयरेंस के बारे में मैं यह कहना चाहता हूँ कि हमारे आवाम मिनिस्टर ने अपने भाषण में कहा था कि हम गन्दी बस्तियों के बारे में एक नई स्क्रीम बना रहे हैं। मैं जानना चाहता हूँ कि वह स्क्रीम क्या है? तमाम गन्दी शहरों को ठीक करने के लिए, उनके पुनर्निर्माण के लिए आप जल्द से जल्द कदम उठाइये और खास तौर से जितने स्टेट कैपिटल्स हैं, उनको सहायता दीजिए, तभी स्टेट कैपिटल्स की हालत सुधरेगी।

मैं स्टेट कैपिटल पटना से आता हूँ उसकी हालत बहुत खराब है। आप पटना चलिए और देखिए कि पटना शहर में गन्दगी का अम्बार लगा है। कोई सड़क ऐसी नहीं है जहां गन्दगी न मिले। तमाम गलियाँ, सड़कें, बिस्कुल गन्दी है वहां की सफाई नहीं होती। कार्पोरेशन कहता है कि उनके पास पैसा नहीं है। उनकी ग्रामदनी 80 लाख की है और बेंतन आवि पर खर्चा 1 करोड़ का है। कमचारियों के पेबिल ही एक करोड़ के हैं। तो उनको पैसे की जरूरत है। जब पैसा उनको मिलेगा तभी वह नागरिकों को सुविधाएं प्रदान कर सकेंगे।

वहां पानी नहीं है, रोशनी नहीं है। बि राइयां रोड पुल पर रोशनी के अभाव में मंडर होते हैं इस तरह की और भी जगह हैं, समय की कमी के कारण मैं नाम नहीं ले रहा हूँ। लेकिन स्थिति बहुत गम्भीर है। पटना के विकास के लिए आपको ध्यान देना चाहिए। तमाम स्टेट कैपिटल्स के विकास के लिए ध्यान देना चाहिए। तमाम शहरों का विकास हो, स्लम क्लीयरेंस हो, गन्दी बस्तियों की सफाई की जाये और पीने के पानी की व्यवस्था की जानी चाहिए। बिहार अकाल के बंगल में है, सरकारी रिपोर्ट है कि 25 हजार गांवों में पीने के पानी का कोई साधन नहीं है। उन गांवों में बाशियों को बगल के गांवों में जा कर पानी लाना पड़ता है। क्या यह खिन्दगी है? हम और आप तो यहां बड़े बड़े मकानों में रहते हैं, जहां पानी है और हर एक सुविधा है। जरा हमारे साथ देहात में चलिए। अगर आप देहात से आते होंगे तो आप जानते होंगे। पूरे बिहार में वाटर फ्रीमिशन होने वाला है। गर्मियों के दिन घा रहे हैं। हाउसिंग मिनिस्टर का यह काम है कि वह पानी का इन्तजाम करे।

अध्यक्ष महोदय : गांव वाला ही गांव की बात जान सकता है।

श्री रामावतार शास्त्री : आप जानते हैं। एक बार हम आपको अपने यहां ले जाना चाहते हैं।

अध्यक्ष महोदय : चलेंगे।

श्री रामावतार शास्त्री : हमारा सूबा तो बहुत पिछड़ा हुआ है। अगर सरकार चाहती है कि बिहार फिर बहुत भयंकर संकट में न फंसे, तो वह और न पीने के पानी की व्यवस्था करे, वना स्थिति बहुत नाजुक हो जायेगी।

SHRI R. VENKATARAMAN: Mr. Speaker, Sir, some of the points which have been raised have already been debated, but one thing which was raised was in relation to the Centre-State financial adjustments. That was also the point which Shri Chitta Basu made in the course of the debate. We know very well that we are functioning under the present Constitution and the financial arrangements between the Centre and the States are governed by the existing Constitution. If hon. Member want that that should be revised, then it is another matter on which I cannot give any reply.

SHRI KRISHNA CHANDRA HALDER (Durgapur): You are Finance Minister and are speaking on behalf of the Government.

SHRI R. VENKATARAMAN: I know my limitation. Unlike others, I am fully aware of my limitations. I want to point out to the hon. Member that even under the existing financial relations, considerable transfers of resources have taken place from the Centre to the States.

SHRI NIREN GHOSH: It is marginal.

SHRI R. VENKATARAMAN: I can give you the figure. If you will consider those as marginal, I leave it to the public to consider then.

Later in the day, I am coming forward with a Bill which transfers all the collections in respect of electricity duty to the States. That was recommended by the 7th Finance Commission and the amount will be about Rs. 1,140 crores in the next five years. The 7th Finance Commission has made recommendations, the sum total of which will be a transfer of Rs. 20000 crores from the Centre to the States during the course of the next five years. If you still think it is marginal, I leave it to people with some judgement to decide.

The next point which was raised was about the Bihar situation. I am really unable to say anything about the Bihar situation. All that I can say is that I will transmit it to the appropriate authorities in Bihar and see that they take the appropriate action necessary in this behalf. I have noticed that there have been very sad incidents.

SHRI RAMAVATAR SHASTRI: What about establishing Central Universities and converting Patna University into a Central University? It is within your competence.

SHRI R. VENKATARAMAN: Unfortunately, the Members think that the Minister is like God who can go on giving boons. We have to go into the whole financial relations; financial implications have to be worked out and then come to some conclusions. It is

God Almighty who can give boons and not Ministers. As I said, we will communicate it to the Bihar Government. We are equally interested as the hon. Member is in the maintenance of law and order and in the maintenance of peace.

MR. SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1980-81, be taken into consideration."

The motion was adopted.

MR. SPEAKER: We shall now take up clause-by-clause consideration of the Bill. The question is:

"That Clauses 2 to 4 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 and the Schedule were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

13.35 hrs.

APPROPRIATION (No. 2) BILL*, 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1979-80.